

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.402**  
**CA/310/ND/2023 IN CP/140/ND/2023**

**IN THE MATTER OF:**

Atul Jaggi	...	Applicant
Versus		
Prem Power Construction Private Limited	...	Respondent

**Under Section 241-242**

**Order delivered on 02.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Rahul Malhotra, Adv. Kaustubh Punj in  
CP/140/ND/2023  
For the Respondent : Adv. A.P. Singh, Adv. Akshada Mujwar

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the Applicant is present physically. Learned Counsel for the Respondent is present through VC and submitted that they already filed the reply however the same is not on Board. Let steps be taken to upload the same on the DMS portal. List the matter on **09.07.2024** on top of the Board for arguments.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**